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Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(Quality Assurance Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated 19th November, 2019

To

Commissioners of Food Safety-All States and UTs

Subject: Guidelines for incentivizing states to utilise the facilities of FSSAI notified laboratories for analysis of food samples-Reg.

Sir/Madam,

In continuation of this office letter of even number dated 06.11.2019, I am directed to enclose herewith a copy of final guidelines for incentivizing states to utilise the facilities of FSSAI notified laboratories for analysis of food samples, for information and further necessary action. I also request you to nominate a Nodal officer for implementation of these guidelines in your State.

Yours faithfully,

Umesh Jain
19/11/19
(Umesh Kumar Jain)
Joint Director (QA)

Encl: As above.

Copy to:

FSSAI notified laboratories

Copy for information to:

- (i) All Divisional Heads, FSSAI
- (II) PS to CEO, FSSAI



FOOD SAFETY AND STANDARDS
AUTHORITY OF INDIA

Inspiring Trust, Assuring Safe & Nutritious Food
Ministry of Health and Family Welfare, Government of India

**GUIDELINES FOR INCENTIVIZING STATES
TO UTILIZE THE FACILITIES OF FSSAI NOTIFIED
LABORATORIES FOR ANALYSIS OF FOOD SAMPLES**

**Food Safety & Standards Authority of India
(Ministry of Health and Family Welfare)
FDA Bhawan, Kotla Road, New Delhi – 110002**

GUIDELINES FOR INCENTIVIZING STATES TO UTILIZE THE FACILITIES OF FSSAI NOTIFIED LABORATORIES FOR ANALYSIS OF FOOD SAMPLES

1.0 Introduction

Food testing is an integral and important part to ensure food safety through surveillance and enforcement. Keeping in view that some States /UTs do not have their own food laboratories and some food laboratories of States lack sophisticated analytical equipment and microbiological laboratory for testing of various safety parameters such as heavy metals, pesticide residues, antibiotic and drug residues, NOTS (naturally occurring toxic substances) and microbiological parameters, it has been decided to utilize the facilities of FSSAI notified NABL accredited laboratories for analysis of enforcement food samples.

2.0 Objectives

The main objective is to utilize the FSSAI notified food testing laboratories for analysis of enforcement food samples; and, to focus on analysis of food samples for safety parameters such as heavy metals, pesticide residues, antibiotic & veterinary drug residues, NOTS along with microbiological tests (as the case may be).

3.0 Structure of the scheme

- (i) Each State will draw and send upto 25 samples/month (in case of small State) or upto 50 samples /month (in case of larger States). The list containing number of samples earmarked to States is at **Annexure-1**.
- (ii) The testing fees (including GST) and charges taken by laboratories towards logistical support for sampling and transportation will be borne by FSSAI.
- (iii) States are free to draw more number of samples (beyond 25/50 per month) for which they will have to pay to the laboratory separately from their own fund.
- (iv) FSSAI may increase or decrease the earmarked number of samples to the States/UTs depending upon the request of States /UTs, as the case may be.
- (v) Only enforcement samples will be drawn under this scheme. No surveillance samples will be drawn under this scheme.
- (vi) The food laboratories notified by FSSAI under Section 43(1) of FSSA, 2006 and having qualified Food Analyst/Public Analyst under rule 2.1.4 of FSSR, 2011 duly notified by FSSAI under Section 45 of FSSA, 2006 shall only be utilized by States under this scheme. State-wise list of such laboratories is at **Annexure-2**.
- (vii) This scheme is not applicable for the States/UTs having testing facilities in their own laboratories for all quality and safety parameters of different food matrices.

4.0 Responsibilities of the States

- (i) The States/UTs should have notified Food Safety Officers for drawl of food samples.
- (ii) States, through its FSOs should draw and send the allocated number of food samples to Food Analysts of respective food laboratories from the list provided by FSSAI.
- (iii) The States should ensure proper storage conditions of samples.
- (iv) The States shall submit Monthly Report in addition to other reports sought by FSSAI time to time. The format of Monthly Report is given at **Annexure-3**.
- (v) Introduce the online laboratory data management in their States through **INFOLNET**.
- (vi) States should send only enforcement samples to the Food Testing Laboratories under this scheme.

- (vii) States shall bear the cost towards the purchase of enforcement samples.
- (viii) States shall take necessary action as per FSSA and Rules in case of receipt of non-conform analysis report.
- (ix) No appeal for retesting of samples shall be entertained if sample is found Non – Conforming for microbiological parameters only.
- (x) States shall ensure that every time they need to utilize the assigned laboratory, they need to co-ordinate with the concerned laboratory, which would engage their sampler(s) to accompany the FSO to pick up the enforcement sample.

5.0 Responsibilities of the FSOs

- (i) The Food Safety Officer shall draw enforcement samples as per rule 2.4.1 of FSS Rules 2011 and send them to the notified laboratory as per laid down in Act and Rules to Food Analyst of FSSAI notified Lab
- (ii) The Food Safety Officer while taking sample of food for analysis under clause A of Sub-section (1) of Section 38 and Section 47 (except 47 (5) of the Act shall also follow the procedure specified under rule 2.4.1. of the Food Safety and Standards Rules 2011.
- (iii) FSOs of the States shall submit details of the sample in duly filed Form VI along with the samples to laboratories
- (iv) In case of any difficulty, FSO may consult the laboratory before drawing the samples for any procedure to be followed during the drawl of samples, the sample quantity to be sent and for any additional requirements to be met.
- (v) If sample drawn are perishables (milk, milk products, egg, meat, fruits/vegetables etc), they need to be sent under chilled condition (use thermocol or chill packs). Make sure that the food materials do not come in contact with the chilling medium (ice, gel packs or dry ice). DO NOT ADD ANY PRESERVATIVE (like formalin) TO THE SAMPLES. SEND THEM IN A STERILE CONTAINER.
- (vi) If the analysis involves microbiological analysis, FSOs may consult the laboratory for obtaining sterilized bags/container and the procedure for collecting samples in a sterile manner. The help of the trained sampler of the laboratory may be taken as the case may be.
- (vii) FSOs may use the services of trained sampler of laboratory for assistance in sampling of different food matrices
- (viii) FSO shall ensure that the sample should be sent to Food Analyst of the notified laboratory by the immediate succeeding working day
- (ix) FSOs and personnel of laboratory shall ensure that the sample reaches the designated laboratory in “*fit for analysis*”.
- (x) The samples sent shall have all the details about the type of sample, quantity of sample, date of sampling, name & designation of the person drawing the sample and any other statutorily required details as per FSS Rules, 2011.
- (xi) After receipt of analysis report if it is found that in certain food products the failure rate of samples is not than 10%, then the samples of those food matrices should not be taken and focus should be shifted to other high-risk food matrices.

- (xii) Samples should be drawn from high-risk products and medium risk products on priority. The drawl of samples should be focused on the food commodities whose consumption is more in that particular area

6.0 Responsibilities of the Laboratories

- (i) The notified laboratory shall provide logistical support and necessary manpower conversant with sampling to the States /UTs.
- (ii) The laboratory shall coordinate with the States /UTs and ensure the help of their laboratory personnel /trained samplers to FSOs for drawl of enforcement samples.
- (iii) All Samples shall be collected by laboratories from State Capitals/major cities /towns as the case may be in consultation with the States.
- (iv) Laboratories shall provide Four (04) Sample Collection Kits each to the respective States. Each Kit shall include Thermostatic Box, Ice Gel-Packs, Sterile Containers /Pouches, Disposable Sterile Gloves and Mask and other accessories for drawl of samples
- (v) These Kits shall be rotated between FSO and DO in State Capitals and Laboratories. In other words, the Kits with Samples and Ice Gel-Packs shall be collected from State capitals and designated offices and shall be sent to laboratory. The empty Kits shall be returned by laboratories to the respective States for next round of sampling.
- (vi) Wherever feasible, the laboratory may also consider placing a freezer or cold chain point in the Designated Officer's (DO's) premise; and, provide the access only to the DO. Whenever the laboratory representative wishes to place or pick up the sample, he/she shall undertake that exercise in the presence of the DO.
- (vii) In case of any damage to the sample during transit, the same shall be informed to the FSOs from where the sample was sent.
- (viii) The samples should be categorized as Perishable and Non-Perishable items. All Perishable items shall be moved only under Cold Chain conditions.
- (ix) The sample picked by the FSO shall be carried to the laboratory by laboratory personnel in the shortest possible time. In case of any delay, the laboratory shall transport the sample under cold chain, whenever necessary. Alternatively, if more number of samples need to be picked, the samples picked first may be left at the freezer or cup-boards under the supervision of DO till the completion of sampling process.
- (x) The laboratory shall present all the sample details and analysis report on the INFOLNET
- (xi) The laboratory shall also share the analysis report with the State Food Safety Commissioner and/or the DO under intimation to FSSAI.
- (xii) It is mandatory for the laboratory to upload the analysis report and Invoice of testing fees on INFOLNET.
- (xiii) The laboratory shall not accept the food samples during the absence of Food Analyst for any reason whatsoever. The food labs shall also inform the FSSAI as well as the State Nodal Officer immediately about the absence of Food Analyst.

7.0 Responsibilities of food analysts of laboratories :-

- (i) On receipt of sample, the Food Analyst of the laboratory shall analyze or cause to be analyzed the sample and send duly signed four copies of the analysis report in prescribed format to the Designated Officer under whose jurisdiction the Food Safety Officer functions, within fourteen days of the receipt of the sample.

- (ii) If sample cannot be analyzed within fourteen days of its receipt, the Food Analyst shall inform the Designated Officer and the Commissioner of Food Safety giving reasons of delay and specify the time to be taken for analysis.
- (iii) The Food Analyst shall analysis food samples as per the rule 2.4.2 of Food Safety and Standards Rules, 2011.
- (iv) The Food analyst shall ensure testing of food samples for all the parameters as prescribed in the FSS Regulations

8.0 Payment of Testing Fees

- (i) Rs.5000/-+taxes per sample for complete testing of all food samples other than para (ii) Stated below.
- (ii) The testing fees of Food Samples would be Rs.12000/- + taxes per sample for complete testing of foods for Infant Nutrition (Infant Milk Food, infant formula, milk cereal based complementary foods, processed cereal based complementary foods and packaged drinking water and mineral water)
- (iii) FSSAI will release the payment to food testing laboratories only after receipt of analysis report and Invoice of testing fees on Infolnet portal. No advance payment shall be made to labs in this regard under this scheme. The payment will be done on monthly basis and will be completely based on the reports uploaded on the INFOLNET and its tally with the list of samples that FSO would share before the sample reaches the laboratory for analysis
- (iv) No payment shall be made to laboratories for samples that are damaged or integrity compromised during transportation or found unfit for analysis by food analysts.
- (v) FSSAI will pay the laboratory directly at the rates fixed as per the order dated 10-6-2016, as amended from time to time. In addition to the analytical charges, FSSAI will also bear the following charges towards logistical support for sampling and transportation

Product Category	>50-500Km	>501- 1000 Km	> 1000 Km
Category-1 (Meat and Meat Products, Fish and Fish Products, Poultry, Egg and Egg Products, Milk and Milk Products and milk based sweets and confectionary, Fresh Fruits and Vegetables; and, Other products requiring cold chain facilities)	Rs 500 per product sampled	Rs 750 per product sampled	Rs 1000 per product sampled
Category-2 (Spices & Condiments Fats, Oils and Fat Emulsions, processed Fruits & Vegetables, Honey, Pulses, Cereal & Cereal Products, Sweets & Confectionary other than milk based and other food products which does not require cold chain facilities but require ambient).	Rs 200 per product sampled	Rs 250 per product sampled	Rs 300 per product sampled

Category -1 means high-risk food products required cold chain facilities.

Category -2 means medium and low risk products required to be transported in ambient condition. It is the responsibility of the laboratory to provide boxes /cartons etc. to transport the samples without comprising integrity of samples.

Product Sampled-One Sample means a set of samples comprising requisite number of sub-samples, which form one enforcement sample. This will include four samples for chemical analysis and additional five samples for microbiological analysis as the case may be.

Note: As far as possible FSOs /DOs should provide a set of 5 samples at a time to laboratory so that services of sampler could be utilized effectively.

9.0 Dispute resolution

In case of any dispute /issue that arise, the decision of the FSSAI shall be binding to the laboratories.

10.0 For any Clarification regarding implementation of Scheme:-

For any clarification on the above scheme contact – Mr. Umesh Kumar Jain, Joint Director (Quality Assurance) [e-mail: umesh.jain@nic.in; Phone: +91 11-23237419] or Mr. Shailender Kumar, Assistant Director (Quality Assurance) [e-mail: shailender.kumar@gov.in; Phone: +91 11-23237417)

Number of Samples earmarked to States/-UTs

S. No.	States /UTs	Number of Samples/ month
1.	Andhra Pradesh	50
2.	Arunachal Pradesh	25
3.	Assam	50
4.	Bihar	50
5.	Chhattisgarh	50
6.	Goa	25
7.	Gujarat	50
8.	Haryana	50
9.	Himachal Pradesh	50
10.	Jharkhand	50
11.	Karnataka	50
12.	Kerala	50
13.	Madhya Pradesh	50
14.	Maharashtra	50
15.	Manipur	25
16.	Meghalaya	25
17.	Mizoram	25
18.	Nagaland	25
19.	Orissa	25
20.	Punjab	50
21.	Rajasthan	50
22.	Sikkim	25
23.	Tamil Nadu	50
24.	Telangana	50
25.	Tripura	25
26.	Uttarakhand	25
27.	Uttar Pradesh	50
28.	West Bengal	50
29.	Andaman and Nicobar Islands	25
30.	Chandigarh	25
31.	Dadar and Nagar Haveli	25
32.	Daman and Diu	25
33.	Delhi	50
34.	Jammu and Kashmir	25
35.	Ladakh	25
36.	Lakshadweep	25
37.	Pondicherry	25

Annexure-2

State-wise list of laboratories

S.N.	State/UT	Name of the Laboratory
1	Andhra Pradesh, Orissa	Food Testing Laboratory, Jawaharlal Nehru Technological University, Kakinada School of Food Technology, Jawaharlal Nehru Technological University, Kakinada, E.G. District, Andhra Pradesh, Pin 533005
		Chennai Mettlex Laboratory, Chennai
		Monarch lab, Chennai
		Vimta Labs, Hyderabad
2	Delhi	Avon Food Lab Private Limited, C-35/23, Lawrence Road Industrial Area, Delhi 110035
		Arbro Pharmaceuticals Pvt. Ltd., Delhi
		Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon-122002, Haryana
3	Gujarat, <i>Diu-Daman- Dadar- Nagarhaveli</i>	Accurate Laboratory, Ahmadabad, E-17, Madhavpura Market, Shahibaug, Ahmedabad-380004, Gujarat
		Analytical & Environmental Services, 350, GIDC, Makarpura, Samir Tech Ccpmpound, Baroda -390010, Gujarat
		Gujarat Laboratory, Ahmedabad, F-16,17, Madhavpura Market, Shahibaug, Ahemdabad-380004
		Envirocare labs, Thane
		Aswamedh Engineers and Consultants, Nashik
		Equinox labs, Mumbai
		Bee Pharmo, Mumbai
		TUV India Private Limited, Pune
4	Haryana	Eurofins Analytical Services India Pvt. Ltd., Gurugram First Floor, Plot No 157, UdyogVihar, Phase –I, Gurugram, Haryana
		Fare Labs Private Limited, Gurgaon, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana
		Idma Laboratories Ltd, Panchkula, Idma Complex: 391, Industrial Area- Phase I, Panchkula – 134 113
		Interstellar Testing Centre Pvt. Ltd., Panchkula 86, IndustrialArea,PhaseI,Panchkula - 134109
		National Collateral Management Services Limited, Commgrade-Testing Services Regional Laboratory (North), Gurgaon Plot – 883 (3rd Floor), Phase V, UdyogVihar, Gurgaon, Haryana
		Choksi Laboratories Limited, Panchkula, Plot No. 362, Industrial Area, Phase II, Panchkula-734112, Haryana
		PBTI, Mohali
		Avon labs, Delhi

5	Karnataka	Ganesh Consultancy & Analytical Services, Mysore, No. 294/A, Hebbal Industrial Area, Mysore-570016
		TUV India Pvt. Limited (TUV- NORD Group) (Laboratory Division), Bangalore, No-8 Commerce, 2nd Floor, III- Main Road, Rajajinagar, 6th Block, Opp. KSSIDC IT Park, Rajajinagar Industrial Estate, Bangalore-560044
		Merieux Nutrisciences, Bengaluru
		Equinox Labs, Mumbai
		Vimta labs, Hyderabad
		Auriga Research, Bengaluru
		Monarch lab, Chennai
		TUV SUD, Bengaluru
6	Kerala Lakshadweep	Export Inspection Agency, (Ministry of Commerce & Industry, Govt. of India), 27/1767A, Shipyard Quarters Road, Panampilly Nagar(South), Kochi-682036, Kerala
		Geo-Chem, Laboratories Pvt. Ltd., Aroor, Aman Commercial Complex, Opp. Mercy School, Aroor-688537
		Interfield Laboratories, Kochi, 13/1208 – A Interprint House, Karuvelipady, Kochi - 682005, Kerala
		SEA Lab, Aroor, Seafood Park India Limited, XIII/99A, Keltron Road, Aroor, Alleppey District, Kerala-688534
		CEPCI Laboratory & Research Institute, KollamCashew Bhawan, Mundakkal, Kollam-691001
7	Madhya Pradesh Chattisgarh	Cali – Labs Private Limited, Bhopal, HX—21,E—7,Arera Colony, Bhopal– 462016, Madhya Pradesh
		QTTL Lab Private Limited, Indore 301-302 Labbaiq Regency, 4/2 Old Palasia, Indore-452 009, Madhya Pradesh
		Accurate labs, Ahmedabad
		Ashwamedh Engineers and Consultants, Nashik
8	Maharashtra	Ashwamedh Engineers & Consultants, Nasik, Survey No. 102, Plot No.26,Wadala Pathardi Road, Indira Nagar, Nashik-422009, Maharashtra
		Bee Pharmo Labs Pvt. Ltd., ThaneC-2, Hatkesh Udyog Nagar, Mira Bhayander Road, Mira Road (E), Dist. Thane
		Doctor's Analytical Laboratories Private Limited, Plot No. R 809, TTCMIDC Rabale, Off. Thane Belapur Road, Rabale, Navi Mumbai – 400701
		Envirocare Labs Private Limited, Mumbai, Enviro House, Plot No. A-7, MIDC, Wagle Industrial Estate, Main Road, Thane-400604, Maharashtra
		Equinox Labs Pvt. Ltd., Equinox Centre, R 65, TTC, Rabale, Navi Mumbai – 400 701
		Export Inspection Agency, Pilot Test House, E-3, MIDC Area,

		Marol, Andheri(E), Mumbai-400093.
		Food Hygiene and Health Laboratory, Survey No. 26/10, Plot No.1, Hadapsar Industrial EState, Pune-411013
		Geo-Chem Laboratories Private Limited, Adjacent to Crompton Greaves, Kanjurmarg (E),Mumbai- 400042
		Pune Municipal Corporation Quality Assurance Laboratory, SalunkeVihar Road, Kamella Area, Kondhwa, Pune-411048
		Qualichem Laboratories, Swami Samartha Commercial Complex, 4, North Bazar Road, Gokulpeth Market, Dharampeth Extn., Nagpur-440 010
		TUV India Private Limited, Pune
		Chennai Mettlex Lab Private Limited, Jothi Complex, No. 83, M.K.N. Road, Guindy, Chennai-600032
		Microch Silliker, Mumbai
9	Punjab Chandigarh Himachal Pradesh and J&K	Punjab Biotechnology Incubator, Mohali SCO7 & 8, Phase---5, SAS Nagar, Mohali -160059, Punjab
		Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana
		Geo-Chem, Mumbai
10	Tamil Nadu Pondicherry and Andaman-Nicobar	Chennai Mettlex Lab Private Limited, Jothi Complex, No. 83, M.K.N. Road, Guindy, Chennai-600032
		Chennai Testing Laboratory Private Limited, A-Super 19, T.V.K. Industrial EState, Guindy, Chennai- 600 032, Tamil Nadu
		CVR Labs (P) Limited, Dignity Centre, 2nd Floor, New No. 2/9, Old No. 21, Abdul Razack Street, Saidapet, Chennai – 600 015, Tamil Nadu
		Export Inspection Agency, 6th Floor CMDA Tower II, No.1 Gandhi Irwin Road, Egmore, Chennai- 600008
		Interstellar Testing Centre Private Limited, Plot No. 2, Site No. 12/2A, Industrial EState, Perungudi, Sholinganallur Taluk, Chennai - 600094, Tamil Nadu
		Monarch Biotech Pvt.Ltd, 37-A, SIDCO Industrial EState, Thirumazhisai, Chennai - 600124.
		Scientific Food Testing Services (P) Ltd., Plot No. 16, D. No. 8, First Street, Thangam Colony, Anna Nagar West, Chennai-600040
		TA Labs Private Limited, No: 270 A & 270 B, Burma Colony, 4th Main Road, Off OMR, Perungudi, Chennai 600 096, Tamil Nadu
		Bureau Veritas (India) Pvt. Ltd., F2, Thiru-Vi-ka Industrial estse, Phase III, EkkattuthangalGuindy, Chennai-600032
		Microchem Silliker, Mumbai
		TUV India Private Limited, Bengaluru

		TUV SUD, Bengaluru
11	Telangana	Vimta Labs Limited, Plot No.5, Alexandria Knowledge Park, Genome Valley, Shameerpet, Hyderabad-500078, Telangana Chennai Mettlex Lab Private Limited, Jothi Complex, No. 83, M.K.N. Road, Guindy, Chennai-600032 NCMI, Intertek, Hyderabad
12	West Bengal Assam, Arunachal Pradesh, Bihar, Jharkhand, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim & Tripura –	Edward Food Research and Analysis Centre Limited, Kolkata Subhas Nagar, Barasat, P.O: Nilgunj Bazar, Kolkata -700121 Mitra S.K. Private Limited, Udayan Industrial EState, Building No. P-48, 3 Pagladanga road, Kolkata-700015 Vimta Labs, Kolkata Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana (for non-perishable food products)
13	Uttar Pradesh	Arbro Pharmaceuticals Pvt. Ltd., Delhi Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana Geochem Labs, Mumbai
14	Goa	TUV India, Bengaluru Equinox Labs Pvt. Ltd., Mumbai Microchem Siliker, Mumbai Envirocare labs, Goa
15	Himachal Pradesh	Punjab Biotechnology Incubator, Mohali SCO7 & 8, Phase---5, SAS Nagar, Mohali -160059, Punjab Geochem, Mumbai Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana
16	Rajasthan	Accurate Labs, Ahmedabad Jagdamba labs, Jaipur Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana
17	Uttrakhand	Fare Labs Private Limited, L17/3,DLF-Phase-II M.G. Road, Gurgaon- 122002, Haryana Geochem, Mumbai

ANNEXURE -3

**Monthly Progress Report on Incentivizing States/UTs to utilize the facilities
of FSSAI Notified Laboratories for analysis of food**

Name of the State/UT: _____

Report for the month of _____, 2019

(A) Details of samples sent to laboratory/laboratories (summary)

Name of Laboratory	Samples of previous month pending with the laboratory	Number of samples drawn and sent to the laboratory during the month	Number of analysis report received from laboratory	Samples reported not fit for analysis by Laboratory	Number of samples reported Conform by Laboratory	Number of samples reported Non-Conform by Laboratory	Number of Analysis reports awaited from laboratory
Lab 1*							
Lab 2*							

* Mention the name of the laboratory

(B) Details of samples sent to laboratory/laboratories (Lab-wise & Sample-wise)

(i) Name of Laboratory

Sample ID/Code number	Product	Date of sampling	Place of sampling	Date of sending sample to laboratory /Food Analyst

(ii) Name of Laboratory

Sample ID/Code number	Product	Date of sampling	Place of sampling	Date of sending sample to laboratory /Food Analyst